

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A. No.2 of 2006 in

Petition(s) for Special Leave to Appeal (Civil) No(s).24687/2005

MADAN SINGH

Petitioner(s)

VERSUS

KESHAR DEVI

Respondent(s)

(For directions and office report)

Date: 31/01/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Petitioner(s)

Mr. Naveen Kumar Singh,Adv.

Mr. Aruneshwar Gupta,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Learned counsel appearing on behalf of the tenant stated that he has already vacated the premises in question. In this view of the matter, no further order need be passed in this regard.

The interlocutory application is, thus, disposed of.

[Alka Dudeja]

Court Master

[Om Prakash]

Court Master